

Bail Application No.2330/2021
FIR No. Not Known
P.S. Civil Line
U/s Not Known
State Vs. Darshan @ Devender

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Darshan @ Devender under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Hitender Mahalwal, Ld. Counsel for applicant through VC.
Inquiry Officer SI Pankaj Thakran, PS Civil Line through VC.

On one hand, Ld. Counsel for the applicant submitted that the applicant herein has been falsely implicated in the present case on account of account of a family dispute between the parties, however in the same breath Ld. Counsel for the applicant submitted that as per the report of the Investigating Officer the arrest of the applicant is not required at this juncture.

Per Contra, Ld. Additional PP for the State submitted that there is no apprehension of arrest and no FIR has been registered qua the applicant till date.

Submissions heard.

A perusal of the reply of the Investigating officer reveals that no FIR has been registered against the applicant yet. Further, a reply of the IO does not lead the inference that the arrest of the applicant is imminent, especially in the light of the fact that no allegations were made qua the applicant in the DD entry registered pursuant to the PCR call. Under these circumstances no ground for anticipatory bail is made out, accordingly the application is hereby dismissed.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2376/2021
FIR No. 204/2021
P.S. Timarpur
U/s 308/323/506/452/34 IPC
State Vs. Rajeev

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is 3rd bail application moved for accused/applicant Rajeev under Section 439 Cr.P.C., for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Gaurav Dev, Ld. Counsel for applicant through VC.

Submissions heard.

Reply of the application be called for IO/SHO for NDOH. Interim order dated 11.08.2021 is extended till NDOH.

List on 15.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2370/2021
FIR No. 721/2021
P.S. Burari
U/s 308/34 IPC
State Vs. Uneet & Ors.

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Uneet under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Vinod Kumar, Ld. Counsel for applicant through VC.

Reply of the application be called for IO/SHO for NDOH.

List on 14.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2371/2021
FIR No. 721/2021
P.S. Burari
U/s 308/34 IPC
State Vs. Vipin

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vipin under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Vinod Kumar, Ld. Counsel for applicant through VC.

Reply of the application be called for IO/SHO for NDOH.

List on 14.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2372/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Vinay

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vinay under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2373/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Roshni

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Roshni under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2375/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Rupesh

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rupesh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2377/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Rocky

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rocky under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2378/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Ritesh

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Ritesh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2379/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Nitesh Kumar

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Nitesh Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2374/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Vinay

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vinay under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

Bail Application No.2373/2021
FIR No. 180/21
P.S. Gulabi Bagh
U/s 380/448/506/34 IPC
State Vs. Mahipal

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mahipal under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satish K Sansi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 13.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2292/21
FIR No. 180/21
U/s 379/356/34 IPC
P.S. Bara Hindu Rao
State Vs. Mohd. Azhar @ Zuber

10.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Mohd. Azhar for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Mohd. Khadim Khan, Ld. Counsel for applicant through VC.
IO/HC Harender is present through VC.
Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant / accused submitted that applicant is not known as Md. Azhar @ Zuber. It was submitted that no recovery would be effected from the applicant herein. Further, it was submitted that accused is in J/C since 22.06.2021, and chargesheet has already filed and accused is no more required for investigation. It was further submitted that FIR has been registered merely on the disclosure statement of co-accused. Thus, he ought to be granted bail.
3. *Per contra*, Ld Addl. PP for the State alongwith the IO vehemently opposed the bail application as per law.
4. Submission heard and record perused.
5. As per the version of the prosecution itself, the snatched mobile phone was handed over by accused Azhar @ Zuber to Pawan, thus it is explicit that no recovery is to be effected from the applicant herein. However, the reply is conspicuously silent qua the commission of any such previous offence by the applicant herein. Further, it is pertinent to note that the apprehensions of the IO that applicant may threaten the witnesses have not been substantiated. Significantly, it was brought to the fore that chargesheet has already filed.
6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the applicant in custody any longer as accused is in J/C more than two and half months. Accordingly, the accused is admitted on bail on furnishing

bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.

ii. He shall not hamper the trial or investigation in any manner.

iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.

iv. He shall join the investigation/attend trial without default.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/10.09.2021